

Eleventh Plan, enhancing supply of fuel from domestic sources and use of imported fuel for reactors under safeguards are being considered with a view to keep the shortfall to a minimum.

#### **Nuclear joint venture with Russia**

2141. SHRI MOHD. ALI KHAN: Will the PRIME MINISTER be pleased to state:

- (a) whether India and Russia are considering the setting up of a joint venture to produce nuclear fuel in India;
- (b) if so, the complete details worked out so far and the purpose behind it; and
- (c) the implementation status thereof?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI PRITHVIRAJ CHAVAN) : (a) to (c) In the Roadmap for the serial construction of the Russian design Nuclear Power Plants in the Republic of India signed by the Department of Atomic Energy of the Government of India and the State Atomic Energy Corporation (ROSATOM) of the Russian Federation on 12.03.2010, both the parties confirmed their interest for joint development of uranium deposits in the Russian Federation and third countries, and for setting up a joint venture for fabrication of nuclear fuel subject to techno-commercial viability.

#### **Compensation for accidents in nuclear power plants**

2142. SHRI RAHUL BAJAJ:

SHRI RAJKUMAR DHOOT:

Will the PRIME MINISTER be pleased to state the limits for producer/operator liability and compensation in case of accidents in Nuclear Power Plants in the United States as compared to limits proposed in our Nuclear Liability Bill?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI PRITHVIRAJ CHAVAN): As per information available on US laws and regulations in the public domain, the liability of individual operator is 300 million US \$, whereas the limit prescribed in the proposed Civil Liability for Nuclear Damage Bill, 2010 is Rs. 500 crore which can be either decreased subject to a minimum of Rs. 100 crore or increased by the Government through a notification.

#### **Commemorative Stamps**

2143. SARDAR TARLOCHAN SINGH: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether it is a fact that postal department has issued Commemorative Stamps on Central Ministers and other dignitaries of that category;
- (b) the reason that Sardar Hukam Singh, Former Speaker Lok Sabha and Governor, Rajasthan, Dr. Gurdial Singh Dhillon, Speaker, Lok Sabha and Central Minister and Ambassador, Sardar Baldev Singh, India's First Defence Minister and Sardar Swaran Singh, Central Minister for two decades have been ignored from the list; and

(c) if they are worthy enough by when they would be considered for this honour?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI GURUDAS KAMAT) : (a) Yes, Sir.

(b) Proposal, on issue of commemorative stamp, received from the proponent is placed before the Philatelic Advisory Committee/competent authority for approval. If it is approved, the stamp is released. A proposal was received for a commemorative postage stamp on Sardar Baldev Singh, India's first Defence Minister. It was put up to the Philatelic Advisory Committee in its meeting held in the years 2002, 2003 and 2005 for consideration, but the same was not approved. No proposals have been received for stamps on Sardar Hukam Singh, Dr. Gurdial Singh Dhillon and Sardar Swaran Singh.

(c) Same as at (b) above.

#### **Fines on violation by telecom companies**

2144. SHRI SYED AZEEZ PASHA: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether it is fact that Government has taken a lenient view on seven telecom companies who failed to fulfil their pointed out obligations;

(b) whether it is a fact that the telecom commission is supporting the seven telecom companies and covering up their violations;

(c) the reasons for Government adopting a benign and kind attitude towards the illegal activities of telecom points;

(d) the steps proposed to study the impact of such leniency on PSU telecom companies; and

(e) the steps proposed to impose maximum fines on violation?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI GURUDAS KAMAT) : (a) to (e) A committee was formed in Department of Telecom (DOT) on 10th April, 2008 for quantifying the amount of penalty for violations of terms and conditions of license agreement. The scope of the Committee was to recommend as to what should be the penalty to be imposed on Licensee companies for various cases of violation of terms and conditions of the License Agreement, commensurate with injury/damage suffered by the Licensor/Central Government keeping in view various aspects including National security. The Committee submitted its report in two parts. The first part is, concerning the cases of subscribers verification failures and the second part relating to other cases. The instructions with regard to imposition of graded financial penalty on subscriber verification failure failure cases, applicable with effect from 01.04.2009 has already been issued. The Committee submitted the second part of the report in January, 2009. The report of the Committee was deliberated in the Telecom Commission in February, 2009. The matter is under consideration for final decision on the amount of penalty to be imposed for violations of certain terms and conditions by private and PSU. Telecom companies.